

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 78/2025**

IN THE MATTER OF :-

ARMAAN PALLIWAL

.....APPLICANT

VERSUS

GOVT. OF NCT OF DELHI & ORS.

.....RESPONDENT

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Place: Delhi

Date: 07.05.2026



RESPONDENT NO. 2
CHANDAN KUMAR
Executive Engineer
Shandara Road Division
M-211, PWD, Delhi-110091

THROUGH



JYOTI MENDIRATTA
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**REPLY ON BEHALF OF RESPONDENT NO. 2- PUBLIC WORKS
DEPARTMENT, GOVT. OF NCT OF DELHI**

MOST RESPECTFULLY SUBMITTED:


1. That the present Original Application pertains to environmental concerns arising from sweeping of pigeon droppings and associated dust particles, which issue is under consideration before this Hon'ble Tribunal.
2. That the issues raised in the application primarily pertain to sanitation, sweeping of footpath, maintenance of public spaces and regulation of illegal food grain vendors which fall under the jurisdiction of the Municipal Corporation of Delhi (MCD).
3. It is respectfully submitted that the answering Respondent is responsible only for maintenance of roads under its jurisdiction and undertaking necessary repair works. The day to day sweeping and sanitation activities are not carried out by the answering Respondent.

4. That the answering Respondent has no direct role in execution or implementation of such municipal functions, which are governed by the provisions of the Delhi Municipal Corporation Act, 1957 and other applicable laws relating to urban local bodies.
5. Furthermore, the answering Respondent also does not have a role in controlling pigeon population, feeding of pigeons by individuals or illegal food grain vendors. The answering Respondent has always acted in accordance with law and there is no negligence on its part.
6. That, without prejudice to the above, the answering Respondent is committed to cooperate with other departments/agencies for resolving public issues related to cleanliness, public health and environmental concerns. If in case any policy-level issue, inter-departmental coordination requirement, or administrative decision arises pursuant to the proceedings before this Hon'ble Tribunal, the answering Respondent Department shall examine the same in accordance with law and extend all necessary assistance, subject to applicable rules and competence.

Place: Delhi

Date: 07.05.2026

THROUGH


RESPONDENT NO. 2
CHANDAN KUMAR
Executive Engineer
Shandara Road Division
M-211, PWD, Delhi-110091


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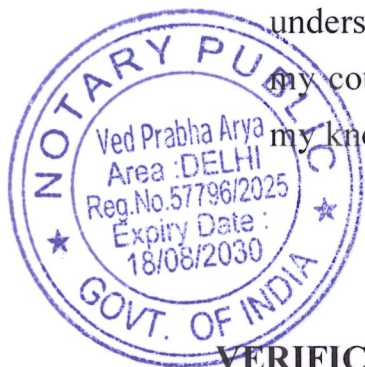
GOVT. OF NCT OF DELHI & ORS.

.....RESPONDENT

AFFIDAVIT

I, Chandan Kumar S/o S.N. Sinha aged about 40 years, presently posted as Executive Engineer, in Shahdara Road Division (M211), PWD, GNCTD, 2nd Nizamuddin Bridge, Eastern Approach, Delhi-110091, do hereby solemnly affirm and declare as under:-

1. That I am duly authorized to file this affidavit on behalf of the Respondent No.2 (i.e. PWD, GNCTD) and am competent to depose the present affidavit in my official capacity as such I am well aware with the facts of the present matter and therefore competent to swear the present affidavit.
2. That I have gone through the contents of the accompanying reply and have understood the same. The said reply has been drafted on my instructions by my counsel and I state that the contents of the reply are true and correct to my knowledge and no part of it is false.



VERIFICATION:

Verified at New Delhi on this 04 MAY 2026 day of _____, 2026 and that the contents of the above affidavit are true to the best of my knowledge and belief and nothing false has been stated therein.

de
DEPONENT
CHANDAN KUMAR
Executive Engineer
Shahdara Road Division
M-211, PWD, Delhi-110091

de
DEPONENT
CHANDAN KUMAR
Executive Engineer
Shahdara Road Division
M-211, PWD, Delhi-110091

Entry No...150.....
Date...04 MAY 2026.....

ATTESTED
de
NOTARY PUBLIC, DELHI
GOVT. OF INDIA